

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 28**  
**(IB)-104(PB)/2017**

**IN THE MATTER OF:**

Bank of India ..... Petitioner/Applicant  
v.  
Tirupati Infraprojects Pvt. Ltd. .... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 14.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the RP : Mr. Karan Gandhi, Adv.  
For the Applicant : Mr. Shashwat Anand, Mr. Dhruva Vig,  
Ms. Shruti Goyal, Advs. in IA-3450/2023  
For the Respondent : Mr. Sudhir Makkar, Sr. Adv., Ms.  
Monalisha, Ms. Saumya, Advs. for the R-  
2 in CA-01/2018 and for the R-3 & R-4  
in IA-685/2023, IA-2475/2023, IA-  
3347/2022, IA-3614/2022, IA-  
4496/2022, IA-5375/2022  
Mr. Fanish K. Jain, Mr. Manak Goel, and  
Mr. Rohit Yadav, Advs. for R-7 in IA-  
2475/2023  
Mr. Gaurav Rana, Adv. for the R-1 in IA  
no. 6139/2023 and R-8 in IA No.  
685/2023 and R-5 in IA No. 2475 of  
2023 and Applicant in IA No.  
3450/2023.  
Mr. Kaustav Som, Adv. for R-7  
For the SEBI and For the Respondent in IA-2475/2023&IA-  
6139/2023 Old No. CA-01/2018 : Mr. Neeraj Malhotra, Sr. Adv., Mr.  
Praneet Das, Mr. Abhishek Baid, Mr.  
Mohit Kumar Bafna, Advs.

**ORDER**

1. Ld. Counsel Mr. Karan Gandhi appeared through VC on behalf of the new RP. With respect to the Hon'ble NCLAT order dated 15.12.2022 to first decide CA-01/2018, he seeks to

place another recent order of Hon'ble NCLAT in a subsequent proceeding concluded recently. We permit him to do so.

2. His attention is also drawn to an earlier application filed before the Hon'ble Supreme Court pursuant to our earlier proceedings by virtue of which the RP was seeking clarification in application no. 126910/2022 in CA-5089/2019 from the Hon'ble Supreme Court. Same is coming up for hearing before the Hon'ble Supreme Court on 22.02.2024. Therefore, he seeks another date for the hearing of this matter.
3. Ld. Sr. Counsel Mr. Neeraj Malhotra appeared on behalf of the SEBI.
4. At request and with consent of the parties, list the matter along with the other pending applications for a physical hearing **on 20.03.2024.**

**IA-2475/2023 & IA-685/2023**

1. Ld. Counsels for the parties appeared.
2. Ld. Counsel Mr. Karan Gandhi for the RP sought time to come physically and argue the matter.
3. At request and with consent of the parties, list the matter along with the other pending applications for a physical hearing **on 20.03.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Vinod Arora – 14.02.2024